
(2020) 03 RAJ CK 0090

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 3383 Of 2020

Kamal Kumar

APPELLANT

Vs

State, through Pp

RESPONDENT

Date of Decision : 19-03-2020

Acts Referred:

Indian Penal Code, 1860 — Section 406, 420
Code Of Criminal Procedure, 1973 — Section 439

Citation : (2020) 03 RAJ CK 0090

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Kuldeep Sharma, Shravan Vishnoi

Final Decision : Allowed

Judgement

1. The petitioner has been arrested in connection with FIR No. 260/2019 of Police Station Sri Vijaynagar, Distt. Sri Ganganagar for the offences

punishable under Sections 420 and 406 IPC. He has preferred this bail application under Section 439 Cr.P.C.

2. Counsel for the petitioner submits that the offences are triable by magistrate and the accused-petitioner is in judicial custody and the trial of the case

will take sufficient long time to be concluded. Therefore, the benefit of bail should be granted to the accused-petitioner.

3. Learned Public Prosecutor has opposed the bail application.

4. Having regard to the totality of the facts and circumstances of the case, without expressing any opinion on the merits of the case, I deem it just and proper to grant bail to the accused petitioner under Section 439 Cr.P.C.

5. Accordingly, the bail application filed under Sec.439 Cr.P.C. is allowed and it is directed that petitioner Kamal Kumar S/o Shri Raj Kumar, shall be

released on bail in connection with FIR No. 260/2019 of Police Station Sri Vijaynagar, Distt. Sri Ganganagar provided he executes a personal bond in a sum of Rs. 1,00,000/- with two sound and solvent sureties of Rs. 50,000/- each to the satisfaction of learned trial court for his appearance before that court on each and every date of hearing and whenever called upon to do so till the completion of the trial.